

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00280/2019**

**Chandigarh, this the 20<sup>th</sup> day of March, 2019**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**

Ankit aged 23 years son of Dalbir resident of VPO Baroda Mor, District Sonepat, Haryana (Group C) - 131301

**....Applicant**

**(Present: Mr. Anupam Bhanot, Advocate)**

**Versus**

1. Union Territory Chandigarh, Department of Police through its Inspector General of Police, Union Territory of Chandigarh Secretariat, Sector 9, Chandigarh – 160009.
2. Director General of Police, Chandigarh, Chandigarh, Police Headquarters, Sector 9, Chandigarh – 160009.
3. Inspector General of Police, Chandigarh, Chandigarh Police, Headquarter, Sector 9, Chandigarh -160009.

**Respondents**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. Learned counsel, on the commencement of hearing, prays that the applicant may be permitted to withdraw the O.A., enabling him to pursue the representation filed by him with the respondents, which stands unanswered till date. He, then, prayed that a direction may be issued to the respondents to decide the representation of the applicant.
3. In view of the fact that the representation filed for the grievance, raised in the present O.A., is pending with the respondents, a direction is issued to the respondents to consider and decide the representation filed by the applicant in accordance

with law, within a period of ten days from the date of receipt of a copy of this order.

4. No costs.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 20.03.2019**

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